5. Ministry of Skill Development and Entrepreneurship (MSDE) has issued advisory to states to allow startups to self-certify compliance for a period of 1 year with the Apprenticeship Rules, 1992 of Apprenticeship Act, 1961.

6. States have been requested to issue a notification similar to the circular issued by Department of Expenditure to Central Ministries/ Central Public Sector Undertakings (CPSUs) to relax condition of prior turnover and prior experience in public procurement for all Startups [whether Micro and Small enterprises or otherwise] subject to meeting of quality and technical specifications.

7. DIPP has written to all the States seeking their interest in translation of a free online learning course introduced by Startup India to State's regional language. It is a 4-week free online program for early stage entrepreneurs across the country aimed at teaching entrepreneurs on how to start a new business and how to scale an existing one.

Setting up of private industrial parks

4483. KUMARI SELJA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government proposes to give priority for setting up of private industrial parks to pursue industrial infrastructural development as well as to mitigate the problem of unemployment in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) 'Industrial Park Scheme' was notified by the Department of Industrial Policy and Promotion (DIPP) *vide* notification No. 12(4)2001-IP&ID dated 1st April, 2002 and the scheme ended on 31st March, 2006. The Department used to accord approval to those undertakings which had developed Industrial Parks for availing benefits under Section 80-IA of Income Tax Act, 1961. The scheme did not involve setting up of any industrial park by the Government.

However, for up gradation of Industrial Estates/Parks/Area, DIPP notified the scheme 'Modified Industrial Infrastructure Up gradation Scheme' (MIIUS) in July 2013. 30 projects have been approved between 2014-16 under 'MIIUS'. The details of these projects are given in the Statement (*See* below). All these projects are being implemented and monitored by the State Implementing Agencies (SIA's) of the concerned State Governments' such as Industrial Development Corporations.

Statement

I. List of projects which were accorded 'Final approval' under MIIUS and released Central grant

(₹ in crore)

Sl. No.	Name and location of the Project	State	Project Cost	Central Grant	Date of Final Approval
1	2	3	4	5	6
1.	Upgradation of Hindupur Growth Centre and IP Gollapuram, Anantpur District,	Andhra Pradesh	54.2	14.93	01.03.2016
2.	Upgradation of industrial Growth Centre, Bobbili, Vizianagaram District	Andhra Pradesh	30.61	8.68	01.03.2016
3.	Industrial Growth Centre, Urla, Distt. Raipur	Chhattisgarh	54.81	12.26	05.03.2015
4.	Sirgitti Engineering Cluster	Chhattisgarh	44.59	10.24	10.08.2015
5.	Industrial Infra Upgradation of IMT Manesar	Haryana	97.78	39.90	05.03.2015
6.	Industrial Infra Upgradation at IMT, Bawal	Haryana	84.85	34.19	05.03.2015
7.	Industrial Area, Kandrauri	HP	95.77	24.07	05 03.2015
8.	Industrial Area, Pandoga	HP	88.05	22.62	05 03.2015
9.	Industrial Estate, Kathua	J&K	36.55	16.89	10.08.2015
10.	Tupundana Industrial Area, Ranchi	Jharkhand	35.57	14.05	10.08.2015
11.	Bangalore Aerospace Park, Devenhalli	Karnataka	90.50	42.69	10.08.2015
12.	Kolhar Industrial Area. Bidar	Karnataka	125.76	24.36	10.08.2015
13.	KINFRA Defence Park, Palakkad	Kerala	130.94	50	28.03.2016
14.	Up gradation of Infrastructure at Zuangtui Industrial Estate	Mizoram	18.02	14.42	01.03.2016

1	2	3	4	5	6
15.	Industrial Area, Sitapur, Morena	MP	75.00	12.75	05.03.2015
16.	Industrial Area. Uijaini, Dhar	MP	44.88	11.50	05.03.2015
17.	Angul Aluminium Park, Angul	Odisha	99.60	33.44	18.08.2015
18.	Light Engineering Cluster, Nabha, Patiala	Punjab	76.60	16.58	05.03.2015
19.	Upgradation of Physical infrastructure at SIPCOT-HOSUR Industrial Complex	Tamil Nadu	30.4	7.69	01.03.2016
20.	Pashamylaran Industrail Area, Medak	Telangana	64.24	23.56	05.03.2015
21.	Paddy Processing Cluster, Ranga Reddy	Telangana	124.50	48.00	10.08.2015
22.	Bodhjungnagar Industrial Area	TriDura	55.38	39.80	05.03.2015
23.	Upgradation Of RK Nagar Industrial Area	Tripura	52.25	38.76	01.03.2016
24.	Furniture Hub at Ernakulum District	Kerala	86.156	43.33	14.07.2016
		TOTAL	1697.006	604.71	

II. List of projects which were accorded 'In-principle' approval under MIIUS

(₹ in crore)

Sl. No.	Name and location of the Project	State	Project Cost	Central Grant	Date of 'in-principle' Approval
1	2	3	4	5	6
1.	SIDCO, Industrial Growth Centre, Samba	J&K	14.60	7.45	13.06.2014
2.	Devidur Industrial Area	Jharkhand	105.00	27.36	13.06.2014
3.	Treated Effluent Collection and Disposal System Industries in Danilimbda	Gujarat	112.75	44.16	01.03.2016

1	2	3	4	5	6
4.	Upgradation of Infrastructure in Sayakha Industrial Area, Bharuch District	Gujarat	361.26	28.05	01.03.2016
5.	Upgradation of Industrial Estate Dimapur	Nagaland	14.66	10.14	01.03.2016
6.	Taranur Industrial Area	Maharashtra	109.45	12.75	28.04.2016
		TOTAL	717.72	129.91	

Discussions with industry on H-1B Visa

4484. SHRIMATI VIJILA SATHYANANTH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government held discussions with industry on the US H-1B Visa issue;

(b) if so, the details thereof;

(c) whether it is also a fact that the change in H-1B Visa will have an impact on Indian companies; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Periodic meetings of the Government of India have been held with the industry members to discuss the issue of H1B visa and key challenges being faced in this regard. The discriminatory nature of the recent bills/ laws of the US Government on H1B visa and its adverse impact on the bilateral trade has been highlighted by the Government of India and the Industry with the US administration.

(c) and (d) It is not possible to anticipate impact of the proposed bills about changes in H-1B visa regime till final provisions are known. Therefore, it will be premature to make any comment in this regard.

Non-operational SEZs

4485. SHRI MOHD. ALI KHAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that large number of approved Special Economic Zones